

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1211  
ANSWERED ON:30.11.2012  
CESS ON DIESEL CARS AND SUVs  
Thakur Shri Anurag Singh

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of duties levied on the sale of diesel propelled cars and Sports Utility Vehicles (SUVs) in the country;
- (b) whether the Government is contemplating to impose/increase rate of cess on such vehicles in order to control sale and to reduce the increasing burden of subsidy on diesel; and
- (c) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The central excise duty on diesel driven motor vehicles of length not exceeding 4 meters with engine capacity not exceeding 1500 cc is 12%. Motor vehicles of length exceeding 4 meters and engine capacity not exceeding 1500 cc attract duty at 24%. The duty on motor vehicles of engine capacity exceeding 1500 cc is 27%. Education Cess, Secondary and Higher Education Cess and National Calamity Contingent Duty are also levied at the rates of 2%, 1% and 1% respectively on the above categories of motor vehicles.

(b): There is no such proposal at present.

(c): Does not arise in view of (b) above.